

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

STARRED QUESTION NO:137
ANSWERED ON:16.07.2014
CRZ NOTIFICATION
Mohammed Shri Faizal P.P.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has notified the Coastal Regulation Zone (CRZ) Rules;
- (b) if so, the details thereof and the salient features of the same;
- (c) whether any State Government and traditional fishermen groups have sought revision of certain provisions in the CRZ Notification including those regarding issuance process;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken by the Government to ensure that the CRZ Notification does not adversely affect the livelihood of traditional fishermen?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 137 on "CRZ Notification" raised by Shri Mohammed Faizal " to be answered on 16.7.2014

(a) to (e) Ministry issued the Coastal Regulation Zone (CRZ) Notification, 2011 in supersession of CRZ Notification, 1991. The main objectives of the CRZ Notification, 2011 are to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on scientific principles taking into account the dangers of natural hazards in the coastal areas and sea level rise due to global warming. The Notification permits all basic infrastructure including facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plants, ice crushing units, fish curing facilities. As a special provision under the Notification, the traditional coastal communities including fisher folk are permitted to undertake construction /reconstruction even between 100 and 200 meters in the No Development Zone (NDZ) in CRZ-III area. Representations have been received seeking further relaxation for the construction/reconstruction of dwelling units for fisherfolk in the No Development Zone and permitting /modernisation of fish processing units within CRZ areas. The same is under consideration of an Expert Committee headed by the Secretary, Ministry of Earth Sciences.